

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 4342
TO BE ANSWERED ON 28.03.2017

Waste Processing Plants

4342. ADV. M. UDHAYAKUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is true that the Government is considering to allow waste processing plants within 20-100 metres of residential areas;
- (b) if so, the details thereof;
- (c) whether this is the first time that waste processing plants are likely to adhere to defined limits by creating a buffer zone separating the boundaries of the waste processing facility and public zones; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) to (d) Solid waste Management Rule, 2016 prescribes for a buffer zone of no development to be maintained around solid waste processing and disposal facility exceeding five Tonnes per day of installed capacity. The delimitation of the prescribed buffer zone for each waste processing facility is to be fixed on case to case basis by the local body in consultation with State Pollution Control Board. The buffer zone is required to be earmarked within the total land area of the solid waste processing and disposal facility.
